(b)   As regards the termination order issued by the management, no prior Information was furnished to the office of Chief Labour Commissioner (Central), Ministry of Labour & Employment by the management.

(c)   All India Aircraft Engineering Association (AIAEA) served a strike notice proposing strike on 12th June, 2010 in protest against alleged illegal termination of 13 employees and suspension of 24 employees. Chief Labour Commissioner (Central) intervened in the matter and held conciliation proceeding on 09.06.2010. On the request of Chief Labour Commissioner (Central), the association agreed to call off the strike and discussed the grievance/demands with the management. Chief Labour Commissioner (Central) also advised the management to discuss and resolve the demand amicably on written request received from the association.

Further, Air Corporation Employees Union (ACEU) raised an Industrial Dispute against the alleged termination of 42 employees and reversion of 13 employees from the higher post before Chief Labour Commissioner (Central). Chief Labour Commissioner (Central) intervened in the matter and held conciliation proceedings on 18.06.2010, 08.07.2010 & 23.07.2010. The matter is still under conciliation.

Aam Aadmi Bima Yojana under RSBY

383.   SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)   how many workers have already been covered in 'Aam Aadmi Bima Yojana' and 'Rashtriya Swasthya Bima Yojana', State-wise and year wise; and

(b)   whether all construction workers and forest workers are also covered in 'Rashtriya Swasthya Bima Yojana?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) A details showing the number of lives covered under Aam Aadmi Bima Yojana which is under Ministry of Finance is given in the Statement-I *(See* below) and a Statement showing the number of BPL families covered under RSBY is given in the Statement-II *(See* below).

(b)   The RSBY has been extended to all Building and other Construction Workers registered under the Building and other Construction Workers (Regulation of Employment and Condition of Service), Act, 1996. At present there is no proposal to extend the scheme to forest workers.

State-wise lives covered under AABY

Sl. No.	Name of the State/UTs	Coverage upto 30.06.2010 (cumulative since inception)
1.	Himachal Pradesh	5,000
2.	Andhra Pradesh	61,68,797
3.	Maharashtra	9,85,927
4.	Gujarat	3,82,774
5.	Chandigarh	1,297
6.	Jammu & Kashmir	86,097
7.	Madhya Pradesh	13,64,232
8.	Bihar	16,84,126
9.	Jharkhand	37,546
10.	Karnataka	6,04,687
11.	Kerala	3,93,160
12.	Uttar Pradesh	18,69,176
13.	Chhattisgarh	3,33,870
14.	West Bengal	3,97,409
15.	Puducherry	1,48,452
	TOTAL	1,44,62,550

Statement-II

State-wise and Year-wise number of smart card issued under RSBY

Sl. No.	Name of the State/UTs	Smart cards Issued to BPL families under RSBY		
		2008-2009	2009-2010	2010-11 (upto 20.07.2010)
1	2	3	4	5
1.	Assam	-	81,565	1,44,590
2.	Bihar	5,57,002	20,38,909	33,20,800
3.	Chhattisgarh	-	9,27,672	9,74,701

1	2	3	4	5
4.	Delhi	41,990	2,18,055	2,18,055
5.	Goa	1,679	3,505	3,505
6.	Gujarat	6,70,517	6,82,354	6,82.354
7.	Haryana	4,01,587	6,82,354	6,91,197
8.	Himachal Pradesh	78,370	1,15,828	2,36,947
9.	Jharkhand	1,01,219	4,34,762	6,04,929
10.	Karnataka	-	36,971	1,04,414
11.	Kerala	7,03,570	11,73,388	12,32,664
12.	Maharashtra	1,35,804	14.40,407	15,46,159
13.	Meghalaya	-	22,579	41,135
14.	Nagaland	7,645	39,301	39,301
15.	Orissa	-	3,41,653	4,18,929
16.	Punjab	76,528	1,69,306	1,64,901
17.	Rajasthan*	1,20,123	-	-
18.	Tamil Nadu	57,925	1,49,520	1,49,520
19.	Tripura	-	1,45,780	2,57,974
20.	Uttar Pradesh	8,34,871	42,96,865	48,05,280
21.	Uttarakhand	50,071	53,940	1,27,670
22.	West Bengal	1,19,327	8,02,974	13,42,366
23.	Chandigarh	3,627	5,407	5,407
	TOTAL	39,61,855	1,38,65,338	1,71,11,988

* Rajasthan Government has discontinued the RSBY scheme.

DA for unorganized workers

384. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state: